

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.225
TO BE ANSWERED ON THE 18TH JULY, 2018
MANAGEMENT OF DEFENCE CANTEEN

225. SHRI N.K. PREMACHANDRAN:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) the details of Defence Canteen, State-wise and the number of them managed by NCC unit in each State;
- (b) whether the Government proposes to stop the Defence Canteen managed and run by the NCC units in different States;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether it has come to the notice of the Government that signaturing authority of the NCC managed Defence Canteen at Kerala has been transferred to Bangalore;
- (e) if so, the reasons therefor and the action taken to restore the previous arrangement; and
- (f) whether the authorities are remitting the ESI contribution of the Civil employees in Defence Canteen regularly and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(डा. सुभाष भामरे)

- (a) Information is being compiled.
- (b) No, Madam.
- (c) Does not arise in view of (b) above.

(d) & (e): Yes, Madam. This has been done to maintain better administrative control, transparency and checks & balances in the management of Defence Canteen. There is no proposal to revert to previous policy.

(f) ESI contribution is not applicable to Defence Canteen as per provisions of ESI Act 1948.
